

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH “A” MUMBAI**

**BEFORE SHRI S. RIFAUR RAHMAN (ACCOUNTANT MEMBER) AND
SHRI RAVISH SOOD (JUDICIAL MEMBER)**

**ITA No. 7510/MUM/2018
(Assessment Year: 2014-15)**

Atul A. Mehta
A-2202, 2nd Floor, Aquaria Grande,
Devidas Lane, Boriwali (W),
Mumbai – 400 103.

Vs. Income Tax Officer-4(1)(1),
Aaykar Bhawan,
M.K Road,
Mumbai – 400 020

PAN No. AABPM7078H

(Assessee)

(Revenue)

Assessee by	:	None
Revenue by	:	Shri Brajendra Kumar, D.R
Date of Hearing	:	28/01/2021
Date of pronouncement	:	28/01/2021

ORDER

PER RAVISH SOOD, J.M:

The present appeal filed by the assessee is directed against the order passed by the CIT(A)-9, Mumbai dated 08.10.2018, which in turn arises from the assessment order passed u/s 143(3) of the Income-tax Act, 1961, dated 30.12.2016 for assessment year 2014-15.

2. The Id. Authorised representative (for short “A.R”) for the assessee has filed before us a letter dated 25.11.2020 wherein it is stated that the assessee had filed the necessary declaration under the Vivad se Vishwas Scheme (VSVS) and his application has been accepted. Copy of the “Form 3” in support of the aforesaid factual position had been enclosed with the abovementioned letter. In the backdrop of the aforesaid facts it has been requested by the Id. A.R that the captioned appeal may be allowed to be withdrawn.

3. The Id. D.R did not raise any objection.

4. Resultantly, in terms of the aforesaid facts the captioned appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 28/01/2021.

Sd/-
(S. Rifaur Rahman)
ACCOUNTANT MEMBER

Sd/-
(Ravish Sood)
JUDICIAL MEMBER

Mumbai;

Dated: 28.01.2021

PS: Rohit

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,
//True Copy//
(Sr. Private Secretary)
ITAT, Mumbai